

ITEM NO.42

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)No(s) 4829-4830/2023

(Arising out of impugned final judgment and order dated 09-05-2022 in CC No. 2/2020 09-05-2022 in JA No. 364/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

BUDDHA

Respondent(s)

(IA No. 58808/2023 - EXEMPTION FROM FILING O.T.)

Date : 20-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.

For Respondent(s) Ms. Sushma Manchanda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel appearing on both sides.

For a proper disposal of the captioned Special Leave Petitions, in terms of the decision of this Court in *Manoj and Others Vs. State of Madhya Pradesh* (reported in (2023)2 SCC 353), it is necessary to call for reports from the State with respect to informations pertaining to the aspects specifically referred to in paragraph No. 250 thereunder and also from the Jail Authorities with respect to those aspects mentioned in paragraph No. 251 thereof.

Accordingly, the State and the Jail Authorities are directed to furnish such informations, in terms of paragraph Nos. 250 and 251 respectively, of the decision in *Manoj Case (Supra)*.

Let such informations be furnished in the form of reports within a period of six weeks.

List after six weeks.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)